

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.338/2007
This the 17th day of August 2007

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Vijai Shankar Shukla aged about 63 years son of Late Sri Aditya Prakash Shukla, resident of E-66, Sector-C-1 L.D.A. Colony Kanpur Road, Lucknow, District – Lucknow.

...Applicant.

By Advocate: Shri L.M. Khare.

Versus.

1. Union of India through its Chairman, Ministry of Railway, Railway Board, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Moradabad Division, Moradabad.
3. Divisional Personal Officer, Northern Railway, Moradabad Division, Moradabad.
4. Divisional Account Officer, Northern Railway, Moradabad Division, Moradabad.

By Advocate: Shri N.K. Agrawal.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

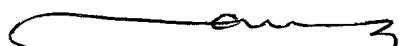
Heard both sides.

2. The applicant has filed this O.A. claiming to issue a direction to the 2nd Respondent for correct fixation of his pension and other retrial benefits with consequential reliefs. It is also his contention that he made a representation Dt. 10.05.2007 and 20.12.2006 covered under (Annexure-1) and (Annexure-2) respectively to the Respondent authority, which are still pending and as such it was necessitated him to file this OA. It is also the contention of the applicant that if his



pending representations covered under applicant Dt. 10.05.2007 and 20.12.2006 covered under (Annexure-1) and (Annexure-2) respectively, are finally disposed of by the respondents by reasoned order the purpose for filing this O.A. would be served. The learned counsel for respondents stated that they have no objection for considering and deciding the pending representation of the applicant as per the rules.

3. In view of the above circumstances, the O.A. is disposed of with a direction to the 2nd Respondent to consider the representation of the applicant Dt. 10.05.2007 and 20.12.2006 covered under (Annexure-1) and (Annexure-2) and to pass reasoned order as per the extent rules and regulations within a period of three months from the date of the receipt of the certified copy of this order. The applicant is also directed to supply copy of his pending representations Dt. 10.05.2007 and 20.12.2006 alongwith copy of this order. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)

17-08-07

Ak/.